

(a) whether there is any proposal to set up Human Rights Commissions at the State levels;

(b) if so, the details thereof;

(c) whether any State Government has set up any such Commission; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) There are provisions in the Protection of Human Rights Act, 1993 for setting up of State Human Rights Commissions by the State Governments in Sections 20 to 29. The State Governments have been advised to set up State Human Rights Commissions in their respective states.

(c) and (d) As per available information the State Governments of West Bengal, Himachal Pradesh, Madhya Pradesh and Assam have already set up State Human Rights Commission as per provisions in the Protection of Human Rights Act, 1993.

#### Railway Dues

4895. SHRI BACHI SINGH RAWAT 'BACHDA': Will the Minister of RAILWAYS be pleased to state:

(a) whether a huge outstanding amount is to be recovered by the Railways from the National Thermal Power Corporation and Electricity Boards to some of the States;

(b) if so, the amount outstanding as on June 30, 1996 against the NTPC and various Electricity Boards, separately;

(c) whether the Railways are facing financial crunch as a result of not getting the amount of this magnitude from them; and

(d) if so, the action being taken by the Government to recover the said dues?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Yes Sir.

(b) Amount outstanding as on 30.6.96 is as under:—

S. No.	Name of State Electricity Boards/Power Houses	Amount (Rs. in crores)
1	2	3
1.	Andhra Pradesh State Elec. Board	24.05
2.	Assam State Electricity Board	4.16
3.	Bihar State Electricity Board	4.66
4.	Delhi Electric Supply Undertaking	94.76
5.	Gujarat State Electricity Board	6.13
6.	Haryana State Electricity Board	56.91

1	2	3
7.	Karnataka State Electricity Board	0.51
8.	Maharashtra State Electricity Board	33.44
9.	M.P. State Electricity Board	3.29
10.	Punjab State Electricity Board	14.94
11.	Rajasthan State Electricity Board	1.49
12.	Tamil Nadu State Elec. Board	0.33
13.	U.P. State Electricity Board	37.59
14.	West Bengal State Elec. Board	20.78
15.	N.T.P.C./Badarpur Th. Power Plant	688.54
16.	N.T.P.C./Others	32.51
Total of freight and demurrage charges		1024.09

(c) Since the Railways have been asked to increasingly depend on internal generation of resources; the outstanding amount due from N.T.P.C. and other State Electricity Boards affects the resource generation of the Railways.

(d) The main difficulties which the Railways face is the failure of the power utilities to pay the freight charges whenever consignments are booked on 'To Pay' basis. The following important steps have been taken for timely recovery of coal haulage charges:

- Keeping constant dialogue with the authorities of the power utilities for expeditious clearance of dues.
- Occasional stoppage of supply of wagons and delivery of consignments, as an extreme step.
- Keeping 15% difference between "To Pay" and "paid" freight.
- Introduction of advance payment scheme through a deposit by the concerned State Electricity Board, of one month's transactions in advance in the destination Railway.
- Compulsory pre-payment of freight, where consignments are now booked on "To Pay" basis, w.e.f. 1.10.96.

It is expected that with the introduction of the measures at (d) and (e), the position in this regard will improve.

[Translation]

#### Atrocities by Police

4896. DR. RAM VILAS VEDANTI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the incidents of child killings are going on in the wake of terror of hyena in the Pratapgarh and other districts of U.P.;

(b) whether the people of Pratapgarh and adjacent areas are forced to stay outside their villages for the

whole night due to the terror of the police as the police beat the ladies and children in order to suppress their legitimate demands;

(c) if so, the action by the Government against the erring police officials;

(d) the number of children killed in the guise of terror of hyena; and

(e) the action taken by the Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (e) According to the information received from the State Government of Uttar Pradesh the incidents of killing of infants/children were reported in the districts of Sultanpur, Jaunpur and Pratapgarh. Some wild animals like "hyena", "Wolf" and related species, who reportedly turned men-eaters, used to attack infants and small children. The Forest Department, with the help of the Police Department and District Administration, jointly launched a campaign to kill these animals. Steps were also taken to stop spreading of rumours. The media, social workers and other influential persons were actively associated with the campaign. A number of meetings were organised in different places, apart from intensifying police patrolling in the affected areas. Some beggars and mentally retarded persons also became the victims of fury of public, who mistook them to be hyenas/wolves in human form. Criminal cases have been registered in this regard. A number of persons have been arrested for their involvement in such incidents. The State Government has taken necessary steps to prevent recurrence of such incidents with the co-operation and participation of local public.

30 children were reportedly killed by animals in the three districts under reference during the current year between March and July 1996.

[English]

#### Loni Police Station

4897. SHRI UTTAM SINGH PAWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several complaints against all the staff of Loni Police Station in district Ghaziabad (UP) have been received during the last three months;

(b) if so, the details thereof and the action taken against the persons found guilty in different cases; and

(c) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (c) The information is being collected and will be laid on the Table of the House.

#### Removal of Refugees from Bangladesh

4898. DR. ARVIND SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether refugees from Bangladesh have settled at the Rohtak, Sampla, Bahadurgarh and Nangloi Railway Stations; and

(b) if so, the action proposed to be taken to remove them from the platforms/Railway sheds?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) and (b) Information is being collected and will be laid on the Table of the House.

#### Global Tiger Forum

4899. SHRI SUSHIL CHANDRA VARMA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state the experience so far in regard to the implementation of the National Tiger Action Plan and functioning of the Global Tiger Forum (1993)?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (CAPT. JAI NARAYAN PRASAD NISHAD): The Global Tiger Forum will consider the National Tiger Action Plan of India after it is formally constituted. Therefore the question of experience in implementation of National Tiger Action Plan does not arise. The Global Tiger Forum will formally start functioning after a minimum of five tiger range countries have ratified its statutes. So far, ratifications have been received from three countries, namely, Bhutan, India and Myanmar.

[Translation]

#### Computerised Reservation Centres

4900. SHRI MAHABIR LAL BISHVAKARMA: Will the Minister of RAILWAYS be pleased to state:

(a) the number of reservation centres where compensation facility has not yet been provided, and

(b) the time by which these reservation centres particularly the one at Hazaribagh are likely to be computerised?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ): (a) Computerised passenger reservation facilities have yet to cover only about 8% of the total reservation workload spread over about 1600 stations most of which have limited or negligible workload.

(b) Provision of computerised passenger reservation facilities is an on-going process and these facilities are provided at stations as per norms and subject to the